

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

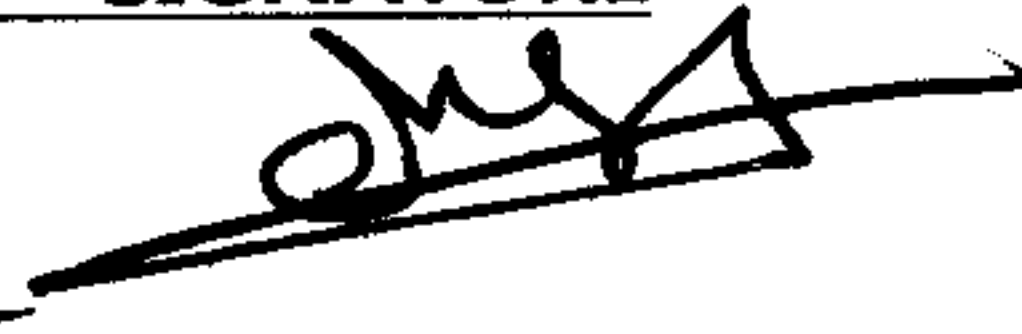
C.P. (I.B) No.469/9/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**  
**Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2019**

Name of the Company: Creative Engineers & Services Pvt Ltd  
V/s  
B & C Energy Infra Ltd

Section of the I & B Code: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MANASI TRIVEDI FOR, PRATIK THAKKAR	ADV.	Operational creditor	
2.				

**ORDER**


The Petitioner is represented through their respective Counsel(s).

None appeared for the Respondent, hence a final opportunity is granted to the Corporate Debtor/Respondent to file reply, if any.

The Petitioner is at liberty to deal with the same and shall file rebuttal document(s), if any.

List the matter on 07.11.2019

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 3rd day of October, 2019.